(xx) Statement giving reasons for the delay in laying the papers mentioned at (1) to (xviii) above [Placed in Library See No. LT-2064/91]

Papers Laid

Report and Accounts (1989-90) of India Tourism Development Corporation Limited, New Delhi and related papers.

SHRIMATI USHA SINGH Madam, I also lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 -

- (1) Twenty-fifth Annual Report and Accounts of the India Tourism Development Corporation Limited, New Delhi, for the year 1989-90 Together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (11) Statement by Government accepting the above Report [Placed in Library See No LT-2045/91].

Report and Accounts (1989-90) of National Cooperative Consumers Federation of India Limited, New Delhi and related papers

खाद्य और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री सरवर हुसैन): महोदया, मैं निम्नलिखित पत्रों की एक प्रति सभा पटल पर रखता ह

- (1) 1989-90 के वर्ष के लिए नेशनल को-ओपरे-टिव कन्ज्यूमर्स फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का 25वा वार्षिक प्रतिवेदन और लेखे. लेखाओं पर लेखापरीक्षकों के प्रतिवेदन
- (11) फेडरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।
- (m) ऊपर (i) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शनि वाला विवरण। [पुस्तकालय में रखी गई, देखिए संख्या एल॰टी॰-2065/91]

Report and Accounts (1989-90) of Central Board for Workers Education, Nagpur

on the Table

श्रम मंत्रालय में राज्य मंत्री और कल्याण मंत्रालय में राज्य मंत्री (श्री रामजी लाल समन): मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हः

- (1) 1989-90 के वर्ष के लिए केन्द्रीय कर्मकार शिक्षा बोर्ड, नागपुर का इक्तीसवां वार्षिक प्रतिवेदन और लेखे. लेखाओं पर लेखापरीक्षा के प्रतिवेदन सहित।
- (11) बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा।

[प्रतकालय में रखी गई, देखिए संख्या एल॰टी॰-2066 / 91]

Report and Accounts (1982-83, 1983-84, 1984-85) of Punjab Land Development and Reclamation Corporation Limited, Chandigarh and related papers,

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINIS-TRY OF AGRICULTURE (SHRI JAY-ANTILAL VIRCHANDBHAI SHAH): Madam, I lay on the Table-

- I (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of Companies Act, 1956, read with sub-clause (iii) of clause (c) of the Proclamation dated the 11th May, 1987, issued by the President in relation to the State of Punjab -
 - (1) Eighteenth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1982-83, together with the Auditors' Report on the accounts and the comments of the Comptroller and Auditor General of India thereon.

Comptroller and Auditor

General of India thereon

- (iii) Twentieth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh for the year 1984-85, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (2) Statement (In English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above [Placed in Library See No LT-2097A/91]

Report and Accounts (1988-89) of Gujarat Agro Industries Corporation Limited, Ahmedabad and related papers

- (1) (SHRI JAYANTILAL VIR-CHANDBHAI SHAH) Sir, I also lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956—
 - (i) Nineteenth Annual Report and Accounts of the Gujarat agro Industries Corporation Limited, Ahmedabad, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the

Comptroller and Auditor General of India

on the Table

- (ii) Review by Government on the working of the Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above [Placed in Library See No LT-2073/91]

Report and Accounts (1989-90) of Tehri Hydro Development Corporation Limited, Tehri (Uttar Pradesh) and related papers

उन्जों मंत्रालय में राज्य मंत्री (श्री बाबनराव धाकने): कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं:

- (i) 1989-90 के वर्ष के लिए टिहरी हाइड्रो डेवलपमेंट कारपोरेशन लिमिटेड, टिहरी (उत्तर प्रदेश) का दूसरा वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उस पर भारत के नियन्नक महालेखापरी-क्षक की टिप्पणियों सहित।
- (11) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा। [पुस्तकालय में रखी गई देखिए सख्या एल॰ टी॰-2116/91]

Report of Justice Kuldip Singh Commission of Inquiry into certain land deals in Karnataka and related papers

THE MINISTER OF STATE IN PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA) Sir, I lay on the Table a copy (in English and Hindi) of the Report of Justice Kuldip Singh Commission of Inquiry [Volumes I and II (Parts I and II)] appointed to enquire into certain land deals in Karnataka together with the Memorandum of Action taken on the Report [Placed in Library See No LT-1965/91]